

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **31st** day of **October**, 2019

Present :

Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/00878/2019

Rakesh Kumar Sejwar, a/a 51 years, S/o Sri Ram Nath, Resident of Village – Ghuriya Tikeu, Post – Ukhrend, District – Firozabad.

.....Applicant.

By Advocate –Shri Kamal Deo Rai

V E R S U S

1. Union of India through Secretary, Human Resource Development, Government of India, New Delhi.
2. Commissioner, Navodaya Vidyalaya Samiti, Noida.
3. Assistant/Deputy Commissioner, Navodaya Vidyalaya Samiti, Regional Office, Lucknow.

..... Respondents

By Advocate : Shri Pankaj Srivastava

O R D E R

Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 12.03.2019 (Annexure-1) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

2. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed off with direction to respondent No.2/Competent Authority to decide the representation dated 12.03.2019 (Annexure-1) of the applicant by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant. No order as to costs.

(Rakesh Sagar Jain)
Member-J

RKM/